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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH

KOLKATA.

O.A. No. 125^o of 2016

Shri Bikash Ch. Bose, son of Late, Debidas Bose, presently residing at C-XI/8, Mahavir Vikas Enclave-Sector-III, H.C. Block, Salt Lake, Kolkata-700106.

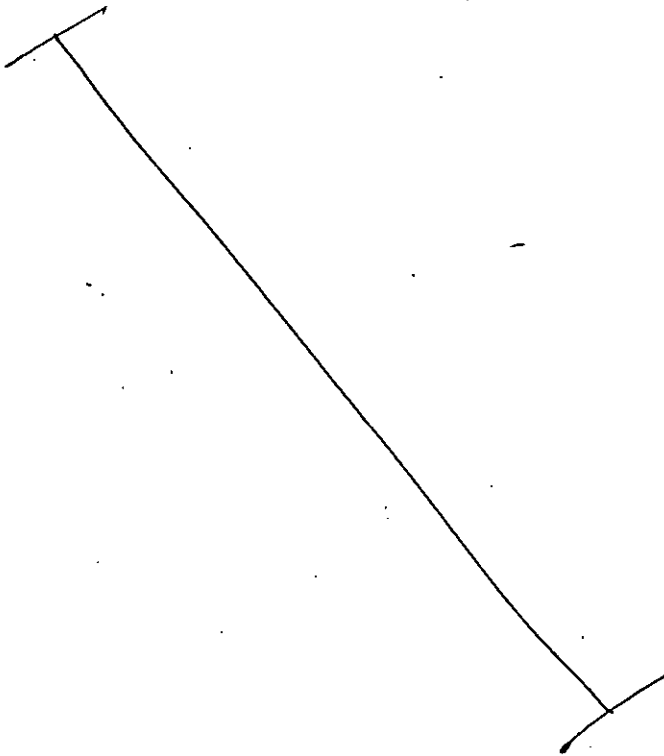
----- Applicant

VERSUS

- 1) The Chief Controller of Accounts, Principal Accounts Office, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi-110001.
- 2) The Accounts Officer (ADMN & NPS), Prasar Bharati, India's Public service Broadcaster, Prasarbharati Secretariat, Budget & Accounts Wing, 2nd floor, PTI Building, Parliament street, New Delhi - 110001.
- 3) The Pay & Accounts Officer, O/o Pay & Accounts Office, All India radio, Akashvani Bhawan, Eden gardens, Kolkata - 1.

----- Respondents

WAL



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1250/2016

Date of Order:13.11.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

For the Applicant(s):Mr. N. Roy, Counsel

For the Respondent(s): Ms. P. Goswami, Counsel

ORDER (ORAL)

Mr. A.K Patnaik, Member (J):

Heard Mr. N.Roy, Ld. Counsel for the applicant. Ms. P.Goswami, Ld. Counsel for the Official Respondents, is also present and heard in extenso.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“8.1. That your Lordship may be graciously pleased to direct Respondent to pay a compensation of Rs. 10 lakhs inclusive of the interest the applicant had to forgo for three months on his accumulated amount after his retirement due to sole neglect, vindictive, inhuman action on the part of the Respondent No. 3 in not giving minimum importance pertaining to the release of his pension related amount within a reasonable time causing irreparable mental, financial and physical suffering by the petitioner apart from maintaining the livelihood of his entire family by way of making loans with high rate of interest, as also to forgo the 2nd hand flat for non-payment of lump-sum advance amount within the stipulated period of November 2015 to be added with the cost of litigation.”

3. The applicant, who retired on superannuation while working as Private Secretary to the Superintending Engineer (EI), Civil Construction Wing, All India Radio on 30.09.2015, is aggrieved by the inaction of the Respondent authorities, especially Respondent No.3, in releasing pension and other settlement dues within a reasonable time.



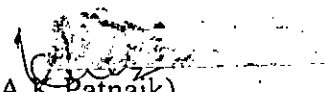
4. Although notice has been issued in this case and Ms. P.Goswami, Ld. Counsel for the Official Respondents, submitted that reply is ready to be filed, I find from the record that ventilating his grievance the applicant had preferred representation under Annexure-A/10. Ld. Counsel for the applicant submitted that the grievance of the applicant may be redressed if Respondent No.3 is directed to consider his representation within a specific time frame.

5. Having heard Ld. Counsel for the parties, without going into the merit of the matter, I dispose of this O.A. by directing Respondent No. 3 to consider the representation of the applicant under Annexure-A/10, if the same has been filed and is pending before him for consideration, and pass a reasoned and speaking order as per rules and regulations in force within a period of six weeks from the date of receipt of copy of this order. I make it clear that if after such consideration the grievance of the applicant is found to be genuine then expeditious steps be taken within a further period of six weeks to grant the pensionary benefits as admissible under law to the applicant. I make it clear that if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within two weeks.

6. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

7. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with paperbook be transmitted to Respondent No. 3, for which, he undertakes to deposit the cost with the Registry within a week.

8. Copies of this order be handed over to the Ld. Counsel for the parties.


(A.K. Patnaik)
Member(J)

RK/PS